

Dated, the 10th December, 2019

Direction

Subject: Direction under 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of commercial feeds/feed materials intended for food producing animals with the relevant BIS standards.

In recent instances it has been noted that foods of animal origin are at times found to be non-compliant with the relevant food quality and safety standards laid down under the Food Safety and Standards Act, 2006 with respect to pesticides, heavy metals and Aflatoxin M1. The major source of these contaminants is largely through feed and fodder. Thus, the regulatory control to ensure quality and safety of animal feed and silage is urgently needed.

2. In this context, the Food Safety and Standards Authority of India (FSSAI) is examining the possibility of framing feed regulations, supported with appropriate amendments to the Act. Meanwhile, in order to address the issue on an interim basis, it has been decided that commercial feeds/feed materials intended for food producing animals shall comply with the relevant BIS standards and shall not be manufactured, imported, distributed and sold except under the Bureau of Indian Standards Certification Mark.

3. This direction will come into force after 6 months from the date of issue.

4. This issue with the approval of the Competent Authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 16 (5) of Food Safety and Standards Act, 2006.

(P.Karthikeyan)
Deputy Director

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI.